

**Central Administrative Tribunal
Madras Bench**

OA 310/00299/2019

Dated Tuesday the 12th day of March Two Thousand Nineteen

P R E S E N T

**Hon'ble Shri. P. Madhavan, Member (J)
&
Hon'ble Shri. T. Jacob, Member (A)**

M. Saraswathy
No. 40F, Ground Floor
Railway Colony
Kodambakkam, Chennai – 600 024. ... Applicant

By Advocate M/s. Ratio Legis

Vs.

1. Union of India represented by
The General Manager
Southern Railway
Park Town, Chennai – 600 003.

2. The Senior Divisional Personnel Officer
Chennai Division
Southern Railway
NGO Annexe, Park Town
Chennai – 600 003. ... Respondents

By Advocate Mr. P. Srinivasan

ORAL ORDER

Pronounced by Hon'ble Mr. P. Madhavan, Member(J)

Heard. The applicant has filed this OA under Section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to the service particulars of late Manickam, and the letter dated 22.06.2018 and the representation dated 25.08.2018 and further to direct the respondent to issue revised PPOs pursuant to the implementation of 6th and 7th CPC recommendations and to revise family pension due to the applicant with effect from 11.03.2010 with all attendant benefits with admissible interest and to make further order/orders”

2. Learned counsel for the applicant submits that the respondents have not passed any speaking order on the representation submitted by the applicant which is produced as Annexure A6 dated 25.08.2018. He would submit that the applicant will be satisfied if the respondents are directed to pass a reasoned and speaking order on the representation submitted by the applicant within a time frame stipulated by this Tribunal.
3. Mr. P. Srinivasan takes notice for the respondents.
4. In view of the limited relief sought, without going into substantive merits of the case, the respondents are directed to consider the representation of the

applicant dated 25.08.2018 at Annexure A6 and pass a speaking order as per law within a period of three months from the date of receipt of copy of this order.

5. OA is disposed of at the admission stage.

(T. Jacob)
Member(A)

12.03.2019

(P. Madhavan)
Member (J)

AS